

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD

Original Application No.1173 of 2000

Friday, this the 23rd day of July, 2004

Hon'ble Mr. A.K. Bhatnagar, J.M.  
Hon'ble Mr. D.R. Tiwari, A.M.

Chandan Singh,  
son of late Shri Gokul Singh,  
presently posted as Accounts  
officer G.M.T.D. Aligarh,  
resident of House No.490  
Ambedkar Colony Cantt,  
Aligarh.

.....Applicant.

(By Advocate : Shri B.L. Yadav)

Versus

1. Union of India,  
through Secretary,  
Ministry of Telecommunication,  
New Delhi.
2. The Chief General Manager,  
Telephone, U.P. (West) Circle  
Dehradun.
3. Director of Finance (SEA)  
Department of Telecommunication  
Sanchar Bhawan, New Delhi. ....Respondents.

(By Advocate : Shri D.S. Shukla)

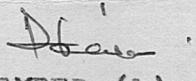
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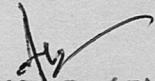
By Hon'ble Mr. A.K. Bhatnagar, J.M. :

The grievance of the applicant is against the department of Telecommunication which has recently been converted into a Corporation known as Bharat Sanchar Nigam Limited (BSNL) and no notification has been issued by Central Government under section 14 (2) of A.T. Act, 1985.

2. The legal position in this regard has been well settled by judgment of Division Bench of Hon'ble Delhi High Court in C.W.P. No.2702/01 decided on 24.8.2001 in the case of Shri Ram Gopal Verma Vs. Union of India & Ors. reported in 2002 (1) A.I.S.L.J. 352 and Mumbai High Court in the case of BSNL Vs. A.R. Patil reported in 2002 (3) ATJ Page-1.

3. In the circumstances, the O.A. is dismissed as not maintainable. However, liberty is granted to the applicant to approach the appropriate forum for redressal of the applicant's grievance, if any.

  
MEMBER (A)

  
MEMBER (J)

RKM/